

FIR NO.
U/S
PS :
STATE VS

This is an application to interrogate and formally arrest the accused

Pr:- Ld. APP for the State.

Accused are not present and stated to be in JC in Tihar Jail **in FIR No.157/20**

U/s 394/397/411/34 IPC PS Aman Vihar.

IO HC Naveen Kumar in person.

An application for interrogation and arrest moved by IO/ HC Naveen Kumar.

IO/ HC Naveen Kumar is allowed to interrogate both the accused persons for 30 minutes each in the Tihar Jail and allowed to formally arrest the accused, if required.

DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.270/20
U/S 188 IPC
PS : Mangol Puri
STATE VS RAJESH KUMAR

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 8ER 1462 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 8ER 1462** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.366/20
U/S 188 IPC
PS : KESHAV PURAM
STATE VS ARJUN SONI

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 1RM 8631 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 1RM 8631** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.384/20
U/S 188 IPC
PS : KESHAV PURAM
STATE VS DL 1MA 0431

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 1MA 0431 along with its documents on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 1MA 0431** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid **vehicle along with its documents** be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

NO.233/20
U/S 393/394/397/34 IPC & 25/54/59 A. ACT
PS : ASHOK VIHAR
STATE VS DL 4SBQ 3590

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 4SBQ 3590 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 4SBQ 3590** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.178/20
U/S 279/337 IPC
PS : KANJHAWALA
STATE VS DL 11SH 9912

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 11SH 9912 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 11SH 9912** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.468/20
U/S 188 IPC
PS : MANGOL PURI
STATE VS DL 4ER 9643

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 4ER 9643 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 4ER 9643** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

EFIR NO.005106/20
U/S 379/411 IPC
PS : SULTANPURI
STATE VS DL 6SAY 3408

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 6SAY 3408 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 6SAY 3408** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.011306/20
U/S 379 IPC
PS : MANGOL PURI
STATE VS DL 11SR 6068

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 11SR 6068 on Superdari.

Present : Ld. APP fr the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 11SR 6068** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.001595/20
U/S 379 IPC
PS : SOUTH ROHINI
STATE VS HR 279 4043

Application taken up through video conferencing for hearing for release of the Vehicle bearing number HR 279 4043 on Superdari.

Present : Ld. APP fr the State in person.

None for the applicant.

Perusal of the application filed by the applicant shows that same has been filed for releasing the vehicle bearing registration no.HR 27 94043 on superdari.

Status report filed.

Perusal of the reply/status report shows that a motorcycle bearing registration no.HR 80B 4649 was seized in connection with eFIR no.1595/20. Perusal of the reply also makes it clear that no vehicle bearing no. HR 27 94043 had been seized in connection with the aforementioned eFIR. However, in view of the fact that no one has appeared on behalf of the applicant, one final opportunity is granted to the counsel for the applicant to explain the above anomaly.

Let the matter be listed for 30.05.2020.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

DD NO.001595/20
U/S 379 IPC
PS : SOUTH ROHINI
STATE VS HR 279 4043

Application taken up through video conferencing for hearing for release of the Vehicle bearing number HR 279 4043 on Superdari.

Present : Ld. APP fr the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **HR 279 4043** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

DD NO.009/20
U/S 184/207/209 M.V. ACT
PS : MAURYA ENCLAVE
STATE VS DL 8C AY 3049

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 8C AY 3049 on Superdari.

Present : Ld. APP fr the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 8C AY 3049** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.038389/19
U/S 379 IPC
PS : KESHAV PURAM
STATE VS DL 8C AU 9190

Application taken up through video conferencing for hearing for release of the Vehicle bearing number DL 8C AU 9190 on Superdari.

Present : Ld. APP for the State in person.

Ld. counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application for release of vehicle bearing number **DL 8C AU 9190** on superdari has been filed by the applicant.

Reply filed through e-mail. The original reply be filed before the concerned court as and when the courts resume functioning. IO through his reply stated that there is no objection if the vehicle is released to the registered owner.

Heard.

In view of the judgment of Manjeet Singh vs State, the aforesaid vehicle be released to the registered / rightful owner subject to the following conditions:-

1. Vehicle in question be released to its registered / rightful owner only subject to furnishing of indemnity bond as per the valuation at the cost of the applicant to the satisfaction of the concerned SHO/ IO subject to verification of ownership documents.

Contd.....2/-

(2)

2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine number, Chasis number, ownership and other necessary details of the vehicle.

3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chasis number of the vehicle sufficient to identify the vehicle during the course of trial.

4. The photographs should be attested and counter signed by the complainant, accused and applicant.

Application is disposed off accordingly.

Copy of this order be also sent to the counsel for the applicant through E-mail / WhatsApp by the Reader / Ahlmad.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.0385/20

PS : Keshav Puram

STATE VS DL 1LAB 8572

Present: Ld. APP for the State.

Sh. Prem Singh, Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report has not been received from IO/SHO concerned despite specific directions.

Let fresh report be called in compliance of previous order for **30.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.34A
PS : Raj Park
STATE VS DL 1LP 6660

Present: Ld. APP for the State.

Ms. Archana Kumari, Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report has not been received from IO/SHO concerned despite specific directions.

Let fresh report be called in compliance of previous order for **30.05.2020.**

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.010161/20

PS : Ashok Vihar

STATE VS DL 6SN 3604

Present: Ld. APP for the State.

None for the applicant.

Report has not been received from IO/SHO concerned despite specific directions.

Let fresh report be called in compliance of previous order for **30.05.2020.**

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.183/20
PS : Kanjhawala
STATE VS Raj Kumar

Present: Ld. APP for the State.

Sh. S.P. Dhankhar, Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report has not been received from IO/SHO concerned despite specific directions.

Let fresh report be called in compliance of previous order for **30.05.2020.**

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.183/20
PS : Kanjhawala
STATE VS Manoj

Present: Ld. APP for the State.

Sh. S.P. Dhankhar, Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report has not been received from IO/SHO concerned despite specific directions.

Let fresh report be called in compliance of previous order for **30.05.2020**.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.6224/20

PS : Kanjhawala

STATE VS Raj Kumar

Present: Ld. APP for the State.

Sh. A.K. Sharma, Ld. Counsel for applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report has not been received from IO/SHO concerned despite specific directions.

Let fresh report be called in compliance of previous order for **30.05.2020.**

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today. In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

POOJA VS SHO PS RAJ PARK

29.05.2020.

Pr:- Ld. APP for the State.

Sh.Deepak Chauhan, Ld. Cousnel for the applicant through VC.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

This application has been filed for seeking correction of order passed by the Ld. Duty MM dated 27.05.2020. Perusal of the records annexed with the application shows that the application of the applicant for calling status report was already disposed of vide order dated 28.05.2020. Further more, vide order dated 27.05.2020 necessary directions for preserving the CCTV Footage of the incident in question were already given to the SHO concerned. Therefore, no further directions are required to be given.

The application is disposed off accordingly.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

**eFIR NO.7629/20
U/S 379/411/34 IPC
PS : SHALIMAR BAGH
STATE VS KISHAN**

Due to spreading of Corona Virus (Covid-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the present bail application has been conducted through Video Conferencing using Cisco Webex Meeting App after taking consent of both the parties.

Present: Ld. Addl. APP for the State.

Sh. Purshottam, Ld. Counsel for the applicant/accused.

Heard.

This is an application for bail moved on behalf of the applicant Kishan.

Report filed by the IO perused. The applicant has been in JC since 10.03.2020. The case of the applicant for interim bail is covered under the directions passed by High Power Committee on 07.04.2020. **Accordingly, applicant Kishan is admitted to bail on furnishing personal bond/surety bond in the sum of Rs.20,000/- with one surety of the like amount.**

Application is allowed and disposed off accordingly.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020**

**FIR NO.65/20
U/S 379/411 IPC
PS : RANI BAGH
STATE VS ANUJ NATH @ ALOK**

Due to spreading of Corona Virus (Covid-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the present bail application has been conducted through Video Conferencing using Cisco Webex Meeting App after taking consent of both the parties.

Present: Ld. Addl. APP for the State.

Sh. A.K. Sharma, Ld. Counsel for the applicant/accused.

Heard.

This is an application for bail moved on behalf of the applicant Anuj Nath @ Alok.

Report filed by the IO perused which shows that the accused has been in J/C since 11.02.2020. The case of the applicant for interim bail is covered under the directions passed by High Power Committee on 07.04.2020. **Accordingly, applicant Anuj Nath @ Alok is admitted to bail on furnishing personal bond/surety bond in the sum of Rs.20,000/- with one surety of the like amount.**

Application is allowed and disposed off accordingly.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020**

FIR NO.5931/20
U/S 379/356/34 IPC
PS : VIJAY VIHAR
STATE VS ANSHUL UPADHYAY

Due to spreading of Corona Virus (Covid-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the present bail application has been conducted through Video Conferencing using Cisco Webex Meeting App after taking consent of both the parties.

Present: Ld. Addl. APP for the State.

Sh. Mahesh Kumar, Ld. Counsel for the applicant/accused.

Heard.

This is an application for bail moved on behalf of the applicant Anshul Upadhyay.

Report filed by the IO perused. The applicant has been in JC since 27.02.2020. The case of the applicant for interim bail is covered under the directions passed by High Power Committee on 07.04.2020. **Accordingly, applicant Anshul Upadhyay is admitted to bail on furnishing personal bond/surety bond in the sum of Rs.20,000/- with one surety of the like amount.**

Application is allowed and disposed off accordingly.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

**FIR NO.91/20
U/S 379/356/34 IPC
PS : SULTANPURI
STATE VS ANSHUL UPADHYAY**

Due to spreading of Corona Virus (Covid-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the present bail application has been conducted through Video Conferencing using Cisco Webex Meeting App after taking consent of both the parties.

Present: Ld. Addl. APP for the State.

Sh. Mahesh Kumar, Ld. Counsel for the applicant/accused.

Heard.

This is an application for bail moved on behalf of the applicant Anshul Upadhyay.

Report filed by the IO perused. The applicant has been in JC since 27.02.2020. The case of the applicant for interim bail is covered under the directions passed by High Power Committee on 07.04.2020. **Accordingly, applicant Anshul Upadhyay is admitted to bail on furnishing personal bond/surety bond in the sum of Rs.20,000/- with one surety of the like amount.**

Application is allowed and disposed off accordingly.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

**(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020**

FIR NO.234/20
U/S 188/332/353/34 IPC
PS : AMAN VIHAR
STATE VS RAJU KUMAR

Due to spreading of Corona Virus (Covid-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the present bail application has been conducted through Video Conferencing using Cisco Webex Meeting App after taking consent of both the parties.

Present: Ld. Addl. APP for the State.

Sh. Rahul Rajan, Ld. Counsel for the applicant/accused.

Heard.

This is an application for bail moved on behalf of the applicant Raju Kumar.

Report filed by the IO perused. The applicant has been in JC since 08.05.2020. The case of the applicant for interim bail is covered under the directions passed by High Power Committee on 07.04.2020. **Accordingly, applicant Anshul Upadhyay is admitted to bail on furnishing personal bond/surety bond in the sum of Rs.20,000/- with one surety of the like amount.**

Application is allowed and disposed off accordingly.

Copy of this order be sent to the concerned SHO for compliance by the Naib Court HC Rajesh attached with the court today.

In-charge Computer Branch is directed to upload the order on website of the District Courts.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

**FIR NO.407/20
U/S 379/411/34 IPC
PS : SHALIMAR BAGH
STATE VS DARK PAL @ MATEY**

Due to spreading of Corona Virus (Covid-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the present bail application has been conducted through Video Conferencing using Cisco Webex Meeting App after taking consent of both the parties.

Present: Ld. Addl. APP for the State.

Sh. Himanshu Shekhar, Ld. Counsel for the applicant/accused.

This is an application for bail moved on behalf of the applicant Dark Pal @ Matey.

Application and reply perused.

Submissions heard.

In view of the same, present application is allowed.

Accused is directed to be released on bail subject to his furnishing personal bond and surety bond in the sum of **Rs.20,000/- and subject to the following conditions that :**

- 1. The accused shall join the investigation as and when directed by the IO,**
- 2. The accused shall attend the investigation and trial without default,**
- 3. The accused shall not tamper with the evidence,**
- 4. The accused shall not make any inducement, threat or promise to any of the witnesses and**
- 5. The accused shall not involve himself in any offence of similar nature ,**
- 6. In case the accused will change his address, then he will inform the court about the same within 01 week.**

Application is disposed of accordingly.

**(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020**

**FIR NO.407/20
U/S 379/411/34 IPC
PS : SHALIMAR BAGH
STATE VS AJIT KUMAR**

Due to spreading of Corona Virus (Covid-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the present bail application has been conducted through Video Conferencing using Cisco Webex Meeting App after taking consent of both the parties.

Present: Ld. Addl. APP for the State.

Sh. Himanshu Shekhar, Ld. Counsel for the applicant/accused.

This is an application for bail moved on behalf of the applicant Ajit Kumar.

This is an application for bail moved on behalf of the applicant Dark Pal @ Matey.

Application and reply perused.

Submissions heard.

In view of the same, present application is allowed.

Accused is directed to be released on bail subject to his furnishing personal bond and surety bond in the sum of **Rs.20,000/- and subject to the following conditions that :**

- 1. The accused shall join the investigation as and when directed by the IO,**
- 2. The accused shall attend the investigation and trial without default,**
- 3. The accused shall not tamper with the evidence,**
- 4. The accused shall not make any inducement, threat or promise to any of the witnesses and**
- 5. The accused shall not involve himself in any offence of similar nature ,**
- 6. In case the accused will change his address, then he will inform the court about the same within 01 week.**

Application is disposed of accordingly.

**(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020**

FIR No.754/14
U/s 419/420/471/120B IPC
PS: North Rohini.
State Vs Girish Dutt Gujja

29.05.2020

This is the first bail application moved on behalf of the accused Girish Dutt Gujja.

Present : Ld. APP for the State.

Sh. Sandeep Chaudhay, Ld. Counsel for the applicant/accused.

Reply to the present application received and perused.

Heard.

Perusal of the case records shows that while the FIR had been lodged u/s 420/467/471/120B/174A IPC the accused Girish has been charge sheeted u/s 420/174A/120B IPC and the same are punishable for a term which may extend upto seven years.

The accused is in JC since 12.02.2020, as per the reply filed.\

Since, chargesheet has already been filed and trial will take its own course, the accused is hereby enlarged on bail subject to his furnishing personal bond/surety bond to the extent of **Rs.20,000/- along with one surety of like amount and subject to the following conditions that :**

- 1. The accused shall join the investigation as and when directed by the IO,**
- 2. The accused shall attend the investigation and trial without default,**
- 3. The accused shall not tamper with the evidence,**
- 4. The accused shall not make any inducement, threat or promise to any of the witnesses and**
- 5. The accused shall not involve himself in any offence of similar nature ,**
- 6. In case the accused will change his address, then he will inform the court about the same within 01 week.**

Application is disposed of accordingly.

(PRITU RAJ)
DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.
U/S
PS :
STATE VS

This is an application

Pr:- Ld. APP for the State.

DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.
U/S
PS :
STATE VS

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29.05.2020

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DMM/NW/Rohini/Delhi
29.05.2020

FIR NO.
U/S
PS :
STATE VS

This is an application

Pr:- Ld. APP for the State.

DMM/NW/Rohini/Delhi
29.05.2020

DUTY CERTIFICATE

This duty certificate is issued by the undersigned to Sh. Sushil Kumar Pal, J.A. (Emp. Code 49184407 who has performed duty with the undersigned as Reader today i.e. 29.05.2020 in compliance of order no.808-862/CMM/NW/Rohini/Delhi/2020 dated 28.05.2020.